

VACANCIES OF SIGNALLERS

307. SHRI P. K. KUMARAN: Will the Minister of RAILWAYS be pleased to state:

(a) the number of vacancies of signallers existing at Madras, Trichinopoly, Madurai, Mysore, Olavakkot and Guntakal;

(b) whether the vacancies will be filled in by signallers who opted for these places on the occasion of the formulation of South Central Railway; and

(c) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) to (c) The Information is being collected and will be laid on the Table of the Sabha.

308. [Transferred to the 5th December, 1966.]

SUBSIDIES AND LOANS TO RUBBER CULTIVATORS

309. SHRI M. N. GOVINDAN NAIR: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have received any complaints about inordinate delay in giving subsidies and loans to rubber cultivators by the Rubber Board; and

(b) if so, what steps Government have taken to eliminate such delay?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI M. SHAFI QURESHI): (a) No, Sir.

(b) Does not arise.

DELICENSING OF INDUSTRIES

310. SHRI N. SRI RAMA REDDY: DR. (MRS.) MANGLADEVI TALWAR:

Will the Minister of INDUSTRY be pleased to state:

(a) whether there is any scheme under Government's consideration regarding delicensing of industries; and

(b) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI D. SANJIVAYYA): (a) and (b) Government have recently exempted 29 more industries from the licensing provisions of the Industries (Development & Regulation) Act, 1951. Attention is invited to the statement made in the House in this connection on the 14th November, 1966.

CESS ON SOFT COKE

311. SHRI JAGANNATH PRASAD PAHADIA: Will the Minister of MINES AND METALS be pleased to state:

(a) the amount of cess collected from the despatch of soft coke during the last five years;

(b) the purposes for which the cess has been utilised during these years; and

(c) whether there is any proposal to earmark the revenue for popularisation of soft coke?

THE MINISTER OF MINES AND METALS (SHRI S. K. DEY): (a) The net proceeds of excise duty collected under the Coal Mines (Conservation and Safety) Act on coal, soft coke and hard coke during the last five years are given below: —

	(Rs. lakhs)
1961-62	758
1962-63	958
1963-64	1027 (Provisional)
1964-65	944 (Provisional)
1965-66	1150 (Provisional)